

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.119
C.P.(IB)/171(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Namit Subodh Kumar Jain Personal Guarantor of Eternal Motors Pvt LtdApplicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Adv
For the Respondent /FC :Mr.Dhruv Kumar Chauhan.(SBI)
For the Liquidator of CD : Mr.KamilLokhandwala, Adv.

ORDER

Service report has been filed for the service upon HDFC Bank as well as IDFC first Bank Ltd on 26.03.2024 vide inward diary no. 2587 which reflect that notices has been served through registered post on 18.03.2024 and 11.03.2024 upon both the unserved Financial Creditors.

None is present either of the Financial Creditors excepts State Bank of India, which is represented by new counsels name Mr.Dhruv Kumar Chauhan who undertook to file Vakalatnama by replacing the previous counsel on record.

Ld. New Counsel appearing for the State Bank of India submits that the report of RP submitted under Section 99 of the IBC has not been served upon the financial creditor.

Ld. Counsel for the applicant/guarantor undertook to supply the copy of the report to the counsel for the SBI within 3 days. Let copy of this report also be served upon all the Financial Creditors.

Let reply if any be filed within 2 weeks by the financial creditors. Thereafter rejoinder if any.

Re-list on 14.05.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)